MR. SPEAKER: They have withdrawn their objection. I declare, that the motion is adopted.

The motion was adopted.

PROF. P. G. MAVALANKAR: I am on a point of procedure. The Chair put Mr. Madhu Limaye's motion to vote by a voice vote but because just one Opposition Member said that he challenges it, you, Sir, asked those Members supporting the motion to stand. (Interruptions). We stood up. Now, therefore those against the motion should also be asked to stand up.

MR. SPEAKER. I have already declared the result and it is no more open to discussion. I have declared that the motion is carried.

स्वास्थ्य और परिक्षार कल्याण मंत्री (भी राज नारायण) मेरा एक वाडण्ट झाफ झाउँग है कि क्या इस सदन में किसी को खटा होने के लिए बाध्य किया जा सकता है ? ये लाग बैठे रह गये।

SHRI JANARDHANA POOJARY (Mangalore): Sir, I am on a point of order. I draw your attention to Rule 197. Yesterday I gave notice of a Calling Attention motion for the....*

MR. SPEAKER: There is no point of order involved. This is not going on record because you have not taken my permission. Nothing about that will go on record.

13 hrs.

PAPERS LAID ON THE TABLE GROUNDUY OIL (REGULATION OF RE-FINING AND PRICE) CONTROL ORDER, 1977

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHA-RIA): I beg to lay on the Table a copy of the Refined Groundnut Oil (Regulation of Refining and Price) Control Order, 1977, published in Notification No. S.O. 602(E) in Gazette of India dated the 1st August, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1091/77].

CORRECTION OF ANSWER TO S.Q. No. 492 DATED 15-7-77 RE. EXTENSION OF JAMMU AIRPORT

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): I beg to lay on the Table a statement correcting the answer given on the 15th July, 1977 to a supplementary question by Shri Mohd. Shafi Qureshi on Starred Question No. 492 by Dr. Karan Singh regarding extension of Jammu Airport.

Statement

In the reply/to the supplementary question by Shri Mohammed Shafi Qureshi, on the Starred Question No. 492 given m the Lok Sabha on the 15th July, 1977, it has been stated:

"That route is still under investigation. The loss on the Delhi-Jammu route is estimated at Rs. 27 lakh and 23 thousand. If this route is operated with Boeing the loss will increase to Rs. 1 crores 65 lakh and 45 thousand. Under such circumstances I do not think that the scheme can be taken up immediately".

It has since been found that this position is not wholly correct in so far as the figures of loss are concerned. The correct reply is as under:

"That route is still under investigation. The loss by operating HS-748 aircraft through Jammu was estimated in July, 1974 at Rs. 37.23 lakhs per annum. If a Boeing is operated through Jammu the loss is estimated at Rs. 1,62,45,000/-

^{***} Not recorded